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IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P.(EFA)(COMM.) 2/2019 MERCATOR LTD.

....Decree Holder

Through: Ms. Smriti Churiwal and Mr.

Hardik Khatri, Advs.

versus

DREDGING CORPORATION OF INDIA LTD.

.....Judgement Debtor

Through: None.

**CORAM:** 

JOINT REGISTRAR (JUDICIAL) BHAWANI SHARMA O R D E R

% 28.08.2024

File is placed before this Court vide order dated 12.08.2024 for release of 21 crores to the decree holder along with accrued interest subject to filing the affidavit that incase the award is set aside, varied or modified, the amount paid to the decree holder along with interest shall be returned to the judgment debtor.

As per record, original affidavit has already been filed. The same is perused and on record.

The Authorised Representative has joined the proceedings through virtual mode. He has been duly identified by his counsel. He submits that he has duly filed the affidavit in compliance of order of the Hon'ble Court. The affidavit is found in order and accepted.

Registry is directed to release the sum of Rs. 21 crores to the decree holder as directed by the Hon'ble Court in order dated 12.08.2024.

BHAWANI SHARMA JOINT REGISTRAR (JUDICIAL)

**AUGUST 28, 2024/yo**